

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

DATE OF DECISION

8-4-93

O.A. No.697/93

Sh.Jai Bhagwan Sharma ... Applicant

Vs

Commissioner of Police Respondents.

Ceram

Hon'ble Member Sh.J.P.Sharma, Member(J)

For the applicant

For the respondents

ORAL/JUDGEMENT

Judgement delivered by Sh.J.P.Sharma, Member(J)

In this application filed under Section, 19 of the Administrative Tribunal Act, the applicant is aggrieved against against the order dated 3-3-1993 regarding allotment of flat No.3 Type-IV P.S.Ashok Vihar, Delhi. He had prayed for the relief that operation of order bearing No.3143-47/Q.A.Cell/AC-IV/ PHQ dated 3-3-93 in favour of Sh.Rambir Singh/^{be} set aside and necessary order ~~be~~ issued for the allotment of type-IV-quarter in favour of the applicant. Notice were issued to the respondents.

Applicant appeared at the time of mentioning and stated that he does not press this application on account of some assurance given by the respondents to consider his case for allotment in turn.

In view of the above facts, this application is dismissed as withdrawn.

Dawn
(J.P.SHARMA) 814193
MEMBER(J)